



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 4th, November, 2009

Date of Decision: 23rd December, 2009

+ **ITA 467/2008**

COMMISSIONER OF INCOME TAX, DELHI -IV Appellant

Through: Ms. Prem L. Bansal with Ms. Ansul
Sharma, Advs.

versus

DÉCOR INVESTMENT & FINANCE LTD. Respondent

Through: Mr. Ajay Vohra with Ms. Kavita Jha
and Mr. Sriram Krishna, Advs.

% **CORAM:**

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

1. Whether reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether the judgment should be reported in the Digest?

J U D G M E N T

A.K. SIKRI, J.

1. For orders see ITA No. 783/2007.

A.K. SIKRI, J.

SIDDHARTH MRIDUL, J.

DECEMBER 23, 2009

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